

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL No. 51455 of 2018 [DB]

[Arising out of Order in Appeal No. 39 (AK)ST/JPR/2017 dated 02.02.2018 passed by Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jaipur]

M/s. Aaram Plastics (P) Ltd.
G-213-232, Sitapura Industrial Area,
Jaipur

...Appellant

Versus

**Assistant Commissioner
Central Excise Division-I, Jaipur**

...Respondent

APPEARANCE:

None appeared for the appellant

Mr. Rajesh Jain, Authorized Representative for the Respondent

CORAM :

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE MR.P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: **10/07/2023**

FINAL ORDER No. 50922/2023

DR.RACHNA GUPTA

Appellant herein had applied under Sabka Viswas (Legacy dispute Resolution) Scheme Rules, 2019. The impugned liability stands settled. Discharge Certificate has already been issued. The copy thereof is placed on record and duly acknowledged by the Department. Keeping in view the same and the intent of the aforesaid Scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

[Order dictated & pronounced in the open Court]

**(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**